

12.05 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-general of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1992, agreed without any amendment to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 20th August, 1992."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1992, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-Fifth amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1992."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and

conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1992, agreed without any amendment to the Representation of the People (Amendment) Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 3rd December, 1992."

12.07 hrs.

INQUIRY COMMITTEE UNDER JUDGES (INQUIRY) ACT, 1968

Report and Evidence

[English]

SECRETARY-GENERAL: I beg to lay on the Table the following under sub-section (3) of section 4 of the Judges (Inquiry) Act, 1968 read with Rules 9 and 10 of the Judges (Inquiry) Rules, 1969:-

- (1) Report, Volume I and II, (Hindi and English versions) of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Mr. Justice v. Ramaswami, Judge, Supreme Court of India.
- (2) Evidence of witnesses tendered before the Inquiry Committee and original documents exhibited during the inquiry.

12.08 hrs

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

[English]

MR. SPEAKER: I have to inform the House that I have received five notices of Motion of No-Confidence in the Council of Ministers under rule 198 from Shri Atal Bihari Vajpayee, Dr. Laxminarayan Pandeya, Shri